

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8958-8959/2011

(Arising out of impugned final judgment and order dated 30-07-2010 in FAO No. 38/2010 30-07-2010 in CM No. 691/2010 passed by the High Court Of Delhi At New Delhi)

SMT. RAKESH BALA ANEJA & ORS.

Petitioner(s)

VERSUS

SMT. SUSHIL BAJAJ

Respondent(s)

([TO BE TAKEN UP AT 2.00 P.M.])

WITH SLP(C) No. 8599/2011 (XI)

Date : 12-02-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Jayant Bhushan, Sr. Adv.
Mr. S. Hari Haran, Adv.
Ms. Charu Mathur, AOR

For Respondent(s) Mr. Guru Krishna Kumar, Sr. Adv.
Mr. Nishanth Dutta, Adv.
Mr. Vikas Mehta, AOR
Mr. Kushal Sarkar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The petitioners are represented by Mr. Jayant Bhushan, learned senior counsel and the respondent is represented by Mr. Guru Krishna Kumar, learned senior counsel.

Learned counsel for the parties to file their respective written submission and synopsis/dates of events well in advance.

List the matter on 25.03.2020.

(MAHABIR SINGH)
AR-cum-PS

(BEENA JOLLY)
BRANCH OFFICER